

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P. No.364/2010

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07<sup>th</sup> December 2017, 10.30 A.M

Name of the Company	The Agarpara Company Ltd & Ors-Versus-Agarpara Jute Mills Ltd & Ors		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Mr R.K. Mitra, Adv  
Mr. S. Ghosh, Adv  
Mr. S. Choudhury, Adv  
Mr. S. Bhattacharya, Adv  
Mr. P. Chowdhury, Adv

Respondent No  
26 & 27.

Choudhury.  
Adv.  
7/12/17.

Mr. Pramit Kr. Ray Sr. Adv

Mr. D. N. Sharma

Mr. Prabir mallick

Adv. for  
resp  
nos. 13 to 16.

Adv.  
7/12

Mr. J. Saha, Sr Adv

Mr. A. Karandikar, Adv

Mr. J. Saha, Adv

R-1

Adv.  
7/12

Mr. A. Karandikar, Adv

R-25

Adv.  
7/12

S. Mitra.  
S. Choudhury

Petitioner.

Ayan De

MANJU ANANDAL, Adv  
BASANT MANOT, Adv

Respondent 37

Adv.  
7/12/17

/ P.T.O.



## ORDER

Ld. Counsel for the petitioners and the respondent nos. 1, 13 to 16, 25, 26, 27 and 37 are present.

Hon'ble NCLAT has passed an order dated 16/08/2017 whereby direction has been issued for deciding the issue of maintainability and if it is answered in affirmative will decide the petition on merits. So in compliance of the said directions we have to decide the issue on maintainability first and thereafter if it is found that the petition is maintainable then the petition will be decided on merit.

Both the parties are directed to file written submissions within 2 weeks from today regarding the maintainability of the petition. Till then in the interest of justice both the parties are directed to maintain *status quo* regarding the fixed assets of the company as on today.

List on 18/01/2018 for disposal of I.A.

sd

(Jinan K.R.)  
Member (J)

sd

(V.P. Singh)  
Member (J)